

9-9-92

(11)

Notice is issued
to Rep. on 16.9.92
11/9

Mr. L.M. Verlekar, Counsel, for the applicant
Mr. J.G. Sawant, Counsel, for the respondents.

Notice be sent to respondent no. 2
under Registered post A/D.

List on 24-11-92.

Notice dt. 16/9/92
Served on Appnt./Resp. no. 2
on 24/9/92

(M.Y. PRIOLKAR)
M(A)

(S.K. DHANON)
ve.

24-11-92

Applicant present in person.

Mr. J.G. Sawant, Counsel for the respondents.

It is submitted by Shri Sawant that he has not received the M.P. no. 669/89. However, as early as 30-11-89 the Counsel for the respondents has been directed to file the reply to the application for condonation of delay in M.P. no. 669/89.

A copy of M.P. no. 669/89 is now furnished to Mr. Sawant Counsel for respondents.

A reply may now be filed to this M.P. no. 669/89 within four weeks with an advance copy to the Counsel for applicant.

Fix the case for final hearing along with M.P. no. 669/89 on 17-2-93.

(C.J. ROY)
M(5)

Mr. Sawant
(USHA SAWANT)
M(A)

MD 669/89
OA.NO.536/89

(12)
Dated: 17.2.93

Shri L.M.Nerlekar for the applicant. Shri J.G.Sawant for the respondents.

Shri Sawant prays for and granted six weeks' time to file a reply. The learned counsel for the applicant has no objection to grant time. Learned counsel for the applicant will have two weeks for filing a rejoinder.

List on 7.4.93.

L. Sawant
(MS. USHA SAVARA)
M (A)

S.K. DHAON
V/C

Dated: 7/4/93.

MR. Nerlekar for the applicant
MR. J.G. Sawant for the
Respondents

S.O. to 10/6/93.

L. Sawant
(USHA SAVARA) (M.S. DESHPANDE)
M(A) V/C

B.

Reply of Respondent Date: 10.6.93
Recd. on 10.6.93 Same
has been served on other side
and Mr. Y.R. Singh for the applicant
Mr. J.G. Sawant for the respondents.
Mr. Sawant requests time to
file reply. Reply to be filed within
two weeks. Rejoinder if any within
two weeks thereafter. Keep the case
for F.H. on 18.8.93

L. Sawant
(USHA SAVARA)
M(A)

M.S. DESHPANDE
V.C.

M